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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 275/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: M/s. Bahubali Motors Limited.

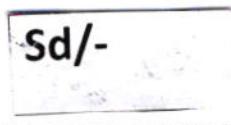
SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mayank Arora	PC S	

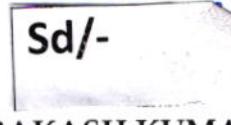
ORDER

CP No. 275/14(1)(b)/NCLT/MB/MAH/2017

On the corrigendum sought by the applicant seeking replacement of the words 'State of Maharashtra' appearing in Page No. 1, last line of para 2, of Order dated 27.09.2017 with the word 'Chattisgarh', the Corrigendum is accordingly ordered.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)